

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 368/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.02.2021**

Name of the Company: Sarvani Tradlink Pvt Ltd
V/s
Surya Exim Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

Mr. Ashutosh Dave, Advocate appeared on behalf of Petitioner.

Ms. Khyati Punjabi, Advocate appeared on behalf of Respondent.

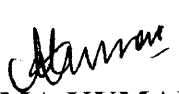
One IB Petition i.e. C.P. (I.B) 247/2020 has already been admitted on 03.02.2021 against the same Corporate Debtor by Court Room No. 1.

Accordingly, the instant IB Petition i.e. C.P.(I.B) No. 368/2020 is dismissed as infructuous.

The Petitioner is at liberty to put his claims before the IRP.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 18th day of February, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**